

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**THURSDAY, THE SECOND DAY OF JANUARY
TWO THOUSAND AND TWENTY FIVE**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

INCOME TAX TRIBUNAL APPEAL NO: 143 OF 2008

Income Tax Tribunal Appeal under Section 260 A of the Income Tax Act, 1961 against the Order made in I.T.A.No.340/Hyd/1999, dated 11.07.2003 on the file of the Income Tax Appellate Tribunal, Hyderabad Bench 'B', Hyderabad, for the Assessment Year 1994-95, preferred against the Order made in I.T.A.No.293/DC SR-1/CIT A3/98 99 dated 25-02-1999 on the file of the Commissioner of Income Tax, (Appeals)-III, Hyderabad preferred against the Order made in PAN/GIR No.V-4, dated 27-03-1997 on the file of Deputy Commissioner of Income Tax, (Assts) Spl.Range-I, Hyderabad.

Between:

Commissioner of Income Tax-III, Hyderabad

...Appellant

AND

M/s. Vijai Eelectricals Limited, Plot No.28, IDA, Balanagar, Hyderabad

...Respondent

**Counsel for the Appellant : Mr J V Prasad
Senior Standing Counsel for Income Tax
Department**

Counsel for the Respondent : Sri A V A Siva Kartikeya

The Court delivered the following Judgment :

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

INCOME TAX TRIBUNAL APPEAL No.143 of 2008

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. J.V.Prasad, learned Senior Standing Counsel for Income Tax Department for the appellant.

2. Learned Senior Standing Counsel for the appellant submits that the subject matter of the appeal appears to be below the monetary limit prescribed in the Circular No.09/2024, dated 17.09.2024. He, therefore, seeks leave of this Court to withdraw the appeal in the light of the Circular No 09/2024, dated 17.09.2024, with the liberty to revive the same in case the subject matter of the appeal falls in any of the exceptions provided in the Circular No.5/2024 dated 15.03.2024. Learned Senior Standing Counsel for the appellant further submits that, in addition, the appellant be also granted the liberty to revive the appeal in case the subject matter of the appeal is above the

monetary limit prescribed in the Circular No.09/2024,
dated 17.09.2024.

3. In view of the aforesaid, the appeal is disposed of in
terms of the liberty as prayed for.

Miscellaneous applications pending, if any, shall
stand closed. However, there shall be no order as to costs.

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A.V.S.S.C.S.M. SARMA
JOINT REGISTRAR

SECTION OFFICER

To,

1. The Income Tax Appellate Tribunal, Hyderabad Bench 'B', Hyderabad
2. The Commissioner of Income Tax, (Appeals)-III, Hyderabad
3. The Deputy Commissioner of Income Tax, (Assts) Spl.Range-I, Hyderabad
4. One CC to Mr J V Prasad, Senior Standing Counsel for Income Tax
Department [OPUC]
5. One CC to Sri A V A Siva Kartikeya, Advocate [OPUC]
6. Two CD Copies

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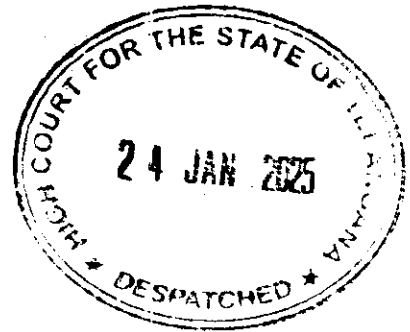
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HIGH COURT

DATED:02/01/2025

JUDGMENT

ITTA.No.143 of 2008



DISPOSING OF THE ITTA

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